

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.425

**IA/1135/ND/2023, IA/306/ND/2023, IA/24/ND/2023, IA/2986/ND/2023,
IA/3100/ND/2023, IA/4679/ND/2023, IA/5301/ND/2023,
IA/906/ND/2024, IA/1119/ND/2024, IA/5819/ND/2022,
IA/3062/ND/2024 IN IB/198/ND/2022**

IN THE MATTER OF:

M/s. Sawaria Seth Infratech Pvt. Ltd.	...	Applicant
Versus		
M/s Nitya Realtech Pvt. Ltd.	...	Respondent

Under Section 9 (IBC)

Order delivered on 12.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ashish Sharma, Ms. Salonee Keshwani,
in IA 5819/2022 and IA 306/2023

For the Applicant in IA No. 3062/2024 : Mr. Prateek Aggarwal, Adv.

For the Suspended Directors : Mr. Prakhyat Sharma, Ms. Aditi Sharma, Advs.

For intervenor -Phoenix ARC Pvt Ltd : Mr. Dhruv Joshi, Mr. Mayank Sharma,
Ms. Sanjana Mehrotra,Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **09.08.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**